

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1010 OF 2018 IN
DFR NO. 1831 OF 2018

Dated: 28th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Century Rayon

... Appellant(s)

Vs.

The Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

The learned counsel, Mr. Buddy A. Ranganadhan, accepts notice on behalf of the Respondent Commission.

The learned counsel for the Respondent Commission prays for one week's time to enable him to take instructions from his client to make his submission in the matter.

Submission made by the learned counsel appearing for the Respondent Commission, as stated above, is placed on record.

One week's time is granted to the learned counsel for the Respondent Commission to enable him to take instructions from his client to make his submission in the matter.

List this matter on **06.09.2018**, as requested.

(S.D. Dubey)
Technical Member

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(Justice N.K. Patil)
Judicial Member